

**Government of Jammu and Kashmir
Finance Department : Civil Secretariat**

**Notification
Jammu, the _____ 2011**

SRO 47;- In exercise of the powers conferred under Sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000 (Act No. IV of 2000), the Government hereby exempts from payment of entry tax leviable under the said Act, a ten ton crane provided by the Government of India, Ministry of Transport and Highways, to be imported into the State by M/S Escorts Construction Equipments Limited to the Transport Department for official purposes:

Provided that the Transport Commissioner, J&K Jammu shall certify that the machine to be imported is exclusively meant for the use of Government in the Transport Department.


By Order of the Government of Jammu and Kashmir.

Sd/-
Commr./Secretary to Government
Finance Department

NO: ET/Estt/218/2010
Copy to the:-

Dated: 3 -02-2011

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Law Department (w.7.s.c).
3. Secretary to Government, Transport Department
4. Commissioner Commercial Taxes, J&K Jammu.
5. Private Secretary to Commissioner/Secretary (Finance).
6. Stock file


(Mohammad Amin)
Under Secretary to Government
Finance Department

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